

(3) of section 642 of the Companies Act, 1956—

- (1) The Cost Audit (Report) Amendment Rules, 1969, published in Notification No. G. S. R. 2297 in Gazette of India dated the 27th September, 1969.
- (2) The Cost Accounting Records (Electric Fans) Rules, 1969, published in Notification No. G. S. R. 2298 in Gazette of India dated the 27th September, 1969 together with corrigendum thereto published in Notification No. G. S. R. 2626 in Gazette of India dated the 15th November, 1969;
- (3) The Cost Accounting Records (Electric Motors) Rules, 1969, published in Notification No. G. S. R. 2574 in Gazette of India dated the 8th November, 1969. [*Placed in Library. See No. LT-2173/69.*]

NOTIFICATION UNDER FORWARD
CONTRACTS (REGULATION)
ACT, 1952.

SHRI BHANU PRAKASH SINGH :
On behalf of Shri Raghunatha Reddy,

I beg to lay on the Table a copy of Notification No. S.O. 4438 (English version) and S.O. 4439 (Hindi version) published in Gazette of India dated the 1st November, 1969, issued under section 6 of the Forward Contracts (Regulation) Act, 1952. [*Placed in Library. See No. LT-2174/69.*]

BIHAR CONTINGENCY FUND
(AMENDMENT), ACT, 1969.

THE MINISTER OF STATE IN THE
MINISTRY OF SUPPLY AND IN THE
MINISTRY OF FINANCE (SHRI R. K.
KHADILKAR) : On behalf of Shri P. C.
Setbi,

I beg to lay on the Table a copy of the Bihar Contingency Fund (Amendment) Act, 1969 (Hindi and English versions) (President's Act No. 9 of 1969) published in Gazette of India dated the 15th November, 1969, under sub-section (3) of

section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969. [*Placed in Library. See No. LT-2175/69.*]

12.28 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the All-India Service (Laying of Regulations. Before Parliament) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1969."

ALL INDIA SERVICES (LAYING
OF REGULATIONS BEFORE
PARLIAMENT) BILL.

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the All-India Services (Laying of Regulations Before Parliament) Bill, 1969, as passed by Rajya Sabha.

12.29 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Last Friday, when I announced the business of the House, you were good enough to recall that the view of the Business Advisory Committee was that the motion on communal disturbances should be from the Home Minister. I have since contacted the Home Minister and he has agreed to move the motion himself. Tomorrow afternoon he will lay a statement on communal disturbances on the Table of the Lok Sabha, and the motion, with your permission, will be debated on the 4th, at 3 O'clock.

MR. SPEAKER : The Business Advisory Committee has taken a decision that on